

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-44(PB)/2018**

**IN THE MATTER OF:**

**Oriental Bank of Commerce** ..... **APPLICANT / PETITIONER**  
**Vs**  
**Uttam Strips Ltd. & Ors.** ..... **RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 16.01.2018**

**Coram:**

**CHIEF JUSTICE (RETD.) M. M. KUMAR**  
**Hon'ble President**

**S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the PETITIONER**

:- Mr. S.K. Sharma, Advocate

**For the RESPONDENT**

:-

**ORDER**

Notice to show cause for 30<sup>th</sup> January, 2018 to the respondents be issued why this application be not admitted for triggering the insolvency resolution process. Process dasti.

List the matter on 30<sup>th</sup> January, 2018.

Sd/-

**(M. M. KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**